
(2011) 07 MAD CK 0022

In the Madras High Court

Case No : Writ Petition No. 4284 of 2008 and M.P. (MD) No's. 2 and 3 of 2008

M. Lobo and L. Daniel Kamaraj

APPELLANT

Vs

The District Collector and The Panchayat Union Commissioner

RESPONDENT

Date of Decision : 29-07-2011

Acts Referred:

Citation : (2011) 07 MAD CK 0022

Hon'ble Judges : Vinod K. Sharma, J

Bench : Single Bench

Advocate : M. Ravi, for the Appellant; D. Muruganandam, Additional Government Pleader, for the Respondent

Final Decision : Dismissed

Judgement

Vinod K. Sharma, J.—In this writ petition, the prayer made by the Petitioner is for issuance of a Writ in the nature of Mandamus, to direct

the Respondents to give appointment to the Petitioners, in pursuance to their selection as Office Assistants.

2. It is not in dispute, that t the Petitioners were duly selected, and were not appointed, due to pendency of litigations in Courts.

3. Now, the stand taken by the Respondents, to deny the right of appointment, to the Petitioners is that t the posts, against which the Petitioners

were selected, have been filled up, by regularizing the services of daily wage employees.

4. In view of the stand taken by the Respondents in Paragraph 10 of the counter affidavit, the Petitioners want to withdraw this writ petition, to

challenge the appointment of persons, to the posts, against which the Petitioners already stood selected, and were not appointed, due to Court

proceedings.

5. The Petitioners are permitted to withdraw this writ petition, with liberty to challenge the order, regularizing the services of other persons, against

the posts against which the Petitioners were selected.

6. It is made clear, that it will be open to the Petitioners, to raise all the pleas, including the pleas raised in this writ petition.

7. Writ petition is dismissed as withdrawn, with liberty as prayed for.

No costs. Consequently, the connected M.P.(MD)Nos. 2 and 3 of 2008 are closed.